

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 2523
TO BE ANSWERED ON 9TH JULY, 2019

STOCKHOLDING LIMIT FOR SUGAR MILLS

2523. SHRI SU. THIRUNAVUKKARASAR:
SHRI M. SELVARAJ:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले , खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is true that the Government has imposed stockholding limit for sugar mills to avoid hoarding and increase in the price of sugar during the festival seasons, if so, the details thereof;
- (b) whether all the sugar mills have strictly followed/implemented the Government order, if so, the details thereof; and
- (c) whether the Government has appointed any committee/team to supervise the implementation of the above order by all sugar mills across the country, if so, the details thereof?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD &
PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)

(a): In view of surplus stock position, the Government has imposed stock holding limit on sugar mills w.e.f. June, 2018 to prevent over supply of sugar in the domestic market and to maintain demand-supply balance. It also supplements fixation of minimum selling price (MSP) of sugar by ensuring that a level playing field is provided to all the mills.

(b): By and large sugar mills are following/implementing the monthly stock holding limit order. Sugar mills which do not comply with these orders, action is taken against them as per provisions of EC Act, 1955.

(c) Sugar mills are statutorily required to fill in the on line P-II Proforma which captures the data of their sugar production and dispatches etc. on monthly basis and on the basis of which the Government supervises their compliance of stock holding limit orders. States Governments have also been asked to ensure implementation of these orders by the sugar mills.